

National Company Law Tribunal

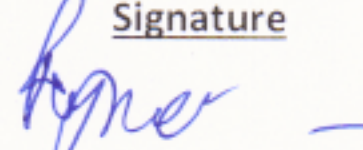
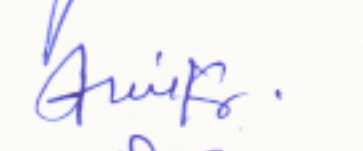

Allahabad Bench

Contempt Petition No.  
CP NO. 3/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 25.10.2017

NAME OF THE COMPANY: Sanjeev Agarwal V/s Satish Kumar Singh

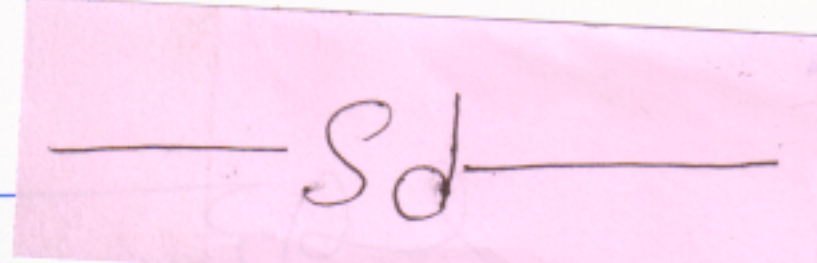
SECTION OF THE COMPANIES ACT: 425 of the Companies Act of 2013

Sl. NO.	Name	Designation	Representation	Signature
1.	Rajnish Sinha	Adv.	Petitioner	
2.0.	Anil Kumar	PCS	"	
3	Ashish Srivastava	Adv.	Resp.	

Sh. Rajnish Sinha, Advocate alongwith Sh. Anil Kumar, PCS for the petitioner. Sh. Udai Chandani alongwith Sh. Abhishek Mishra and Sh. Ashish Srivastava, Advocates for the respondents.

On perusal of the record, it is found that the respondent no.2 preferred a Counter Application No.200/2017 to the Contempt Application no.3/ALD/2017 instead of filing a formal reply to such application on alleged contempt as preferred by the petitioner. Therefore, maintainability of such counter application does not seem to be in conformity with practise in this Tribunal and such issue to be decided after hearing the submission of the petitioner counsel. Hence, a further liberty is granted to file formal reply/objection to the application no.3/ALD/2017 on the alleged contempt. Since, the respondent has not opted to file a formal reply to such application till date. Hence, a last opportunity is granted for filing the same with a cost of Rs.1,000/- payable to the petitioner.

The matter be listed on 23<sup>rd</sup> November, 2017.

  
H.P. Chaturvedi, Member (Judicial)

Dated:25.10.2017

Typed by:  
Kavya Prakash  
(Stenographer)